



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

Directorate General of Foreign Trade

User Help File

Deemed Export Module

Version 1.0

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1. Introduction to Deemed Exports and Accessing DGFT Portal

This document is the help file for Deemed Exports (Apply for Refund for TED/Duty Drawback/Brand Rate Fixation) functions in the new system. To access the new portal, navigate to <https://dgft.gov.in>

Deemed Exports

To provide a level-playing field to domestic manufacturers in certain specified cases, as may be decided by the Government from time to time.

Deemed Exports (i) “Deemed Exports” for the purpose of this FTP refer to those transactions in which goods supplied do not leave country, and payment for such supplies is received either in Indian rupees or in free foreign exchange. Supply of goods as specified in Paragraph 7.02 below shall be regarded as “Deemed Exports” provided goods are manufactured in India.

(ii) “Deemed Exports” for the purpose of GST would include only the supplies notified under Section 147 of the CGST/SGST Act, on the recommendations of the GST Council. The benefits of GST and conditions applicable for such benefits would be

Users are advised to refer to the latest help file available under Learn > Online Help & FAQs in the DGFT Portal.

2. Helpdesk Service

To raise any concern to DGFT the user may call the given Toll Free Helpline number given on the DGFT Portal or raise a request using the “**Helpdesk Service**” page.

3. Prerequisite for ANF – 7A (Apply for Refund for TED/Duty Drawback/Brand Rate Fixation)

To Apply for ANF-7A (Deemed Exports) on the DGFT portal you would require:

- User is active and logged into the DGFT Customer Portal.
- User is authorized to draft and submit applications for an IEC.
- IEC should not be cancelled or suspended. User will not be able to submit the application if IEC is cancelled or suspended.
- User is e-Sign enabled. User can sign or validate the Deemed Exports application with the Aadhaar or digital signature (DSC)

4. Apply for Refund (Ted/Duty Drawback/Brand Rate Fixation)

To apply for the Deemed Exports user needs to file the ANF-7A. User is requested to fill all the mandatory fields marked with asterisk (*) sign

1. Visit the DGFT website (<https://www.dgft.gov.in/CP/>) and login into the portal with valid credentials

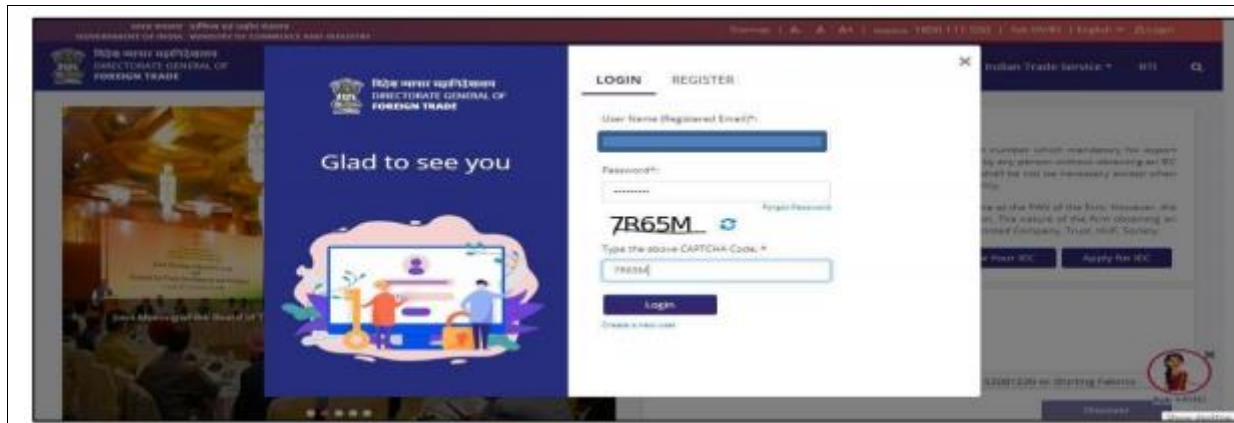
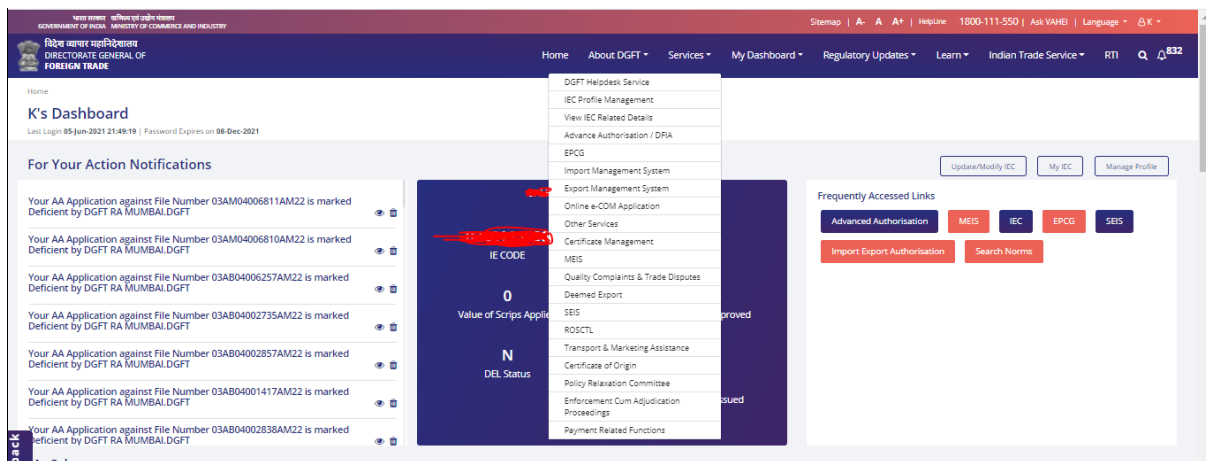


Figure 1. Customer portal Login Screen

2. If the user wants to apply for Deemed Exports, Post login click on Services >>Deemed Exports



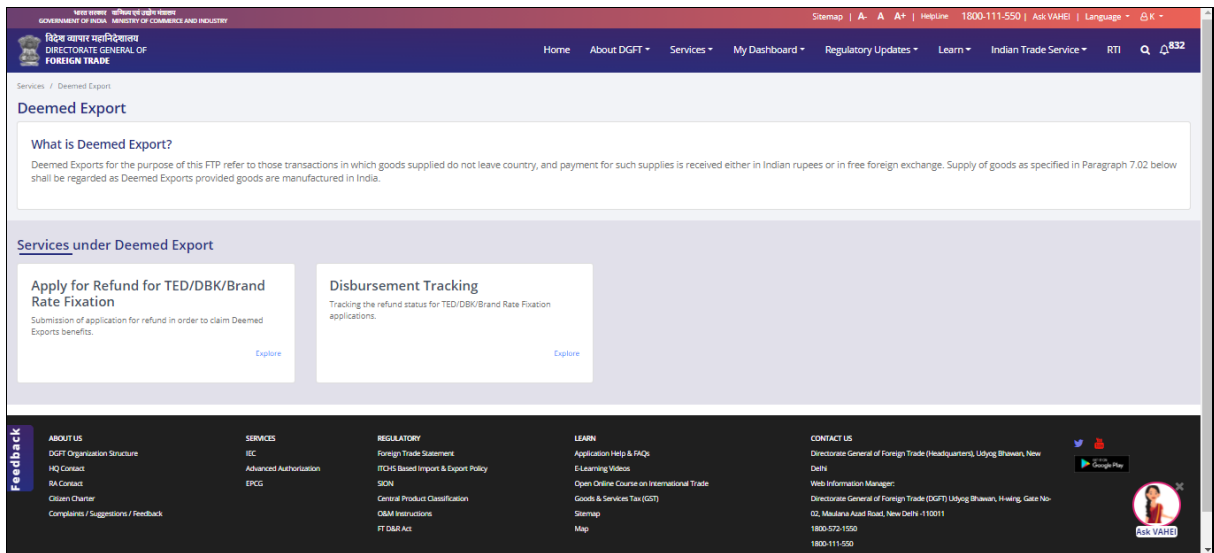


Figure2. Navigation

3. Click on “Apply for Refund for TED/DBK/Brand Rate Fixation”, user will be able to apply either for the ‘Fresh Application’ or can proceed with an existing draft.

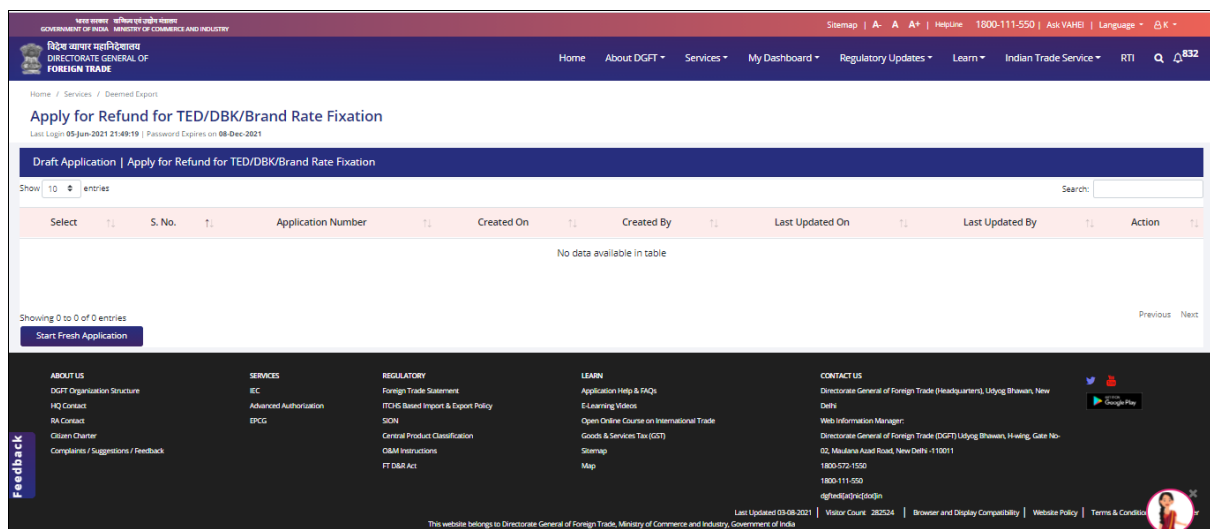
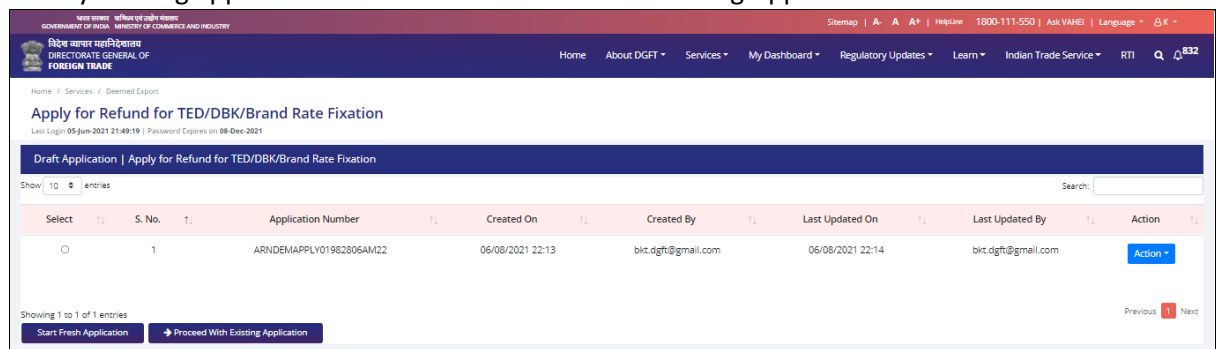


Figure3. Apply for Refund

4. Either user can start with the fresh application by clicking on ‘Start Fresh application’ or can select the already existing application and click on ‘Proceed with Existing Application’.



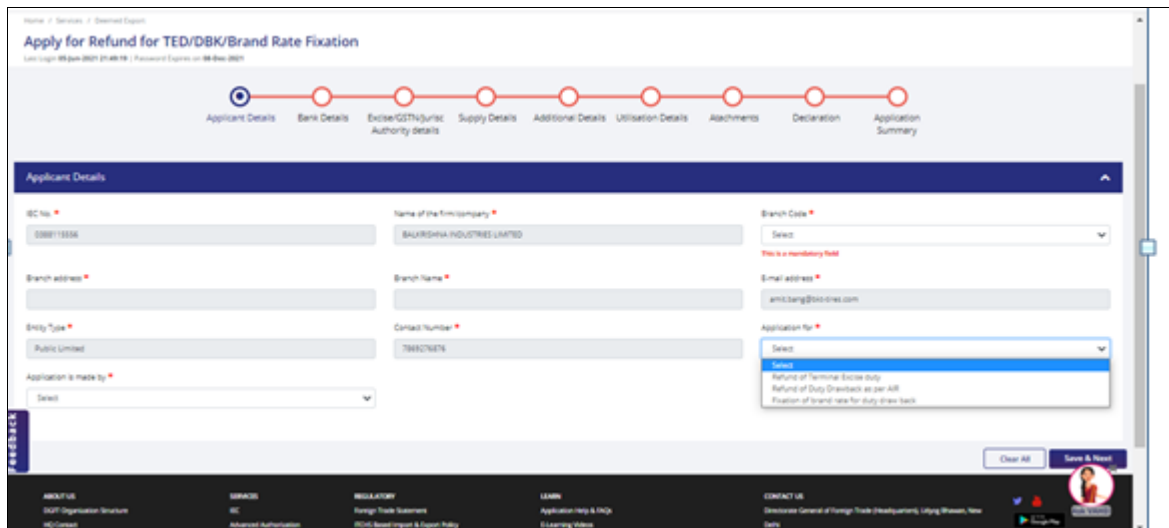


Figure 7: Applicant Details>>Application For field showing all the dropdown Values

- Application is made by:- System will displays 2 options:- Supplier of Goods/Recipient of Goods. User can select any one of the dropdown value

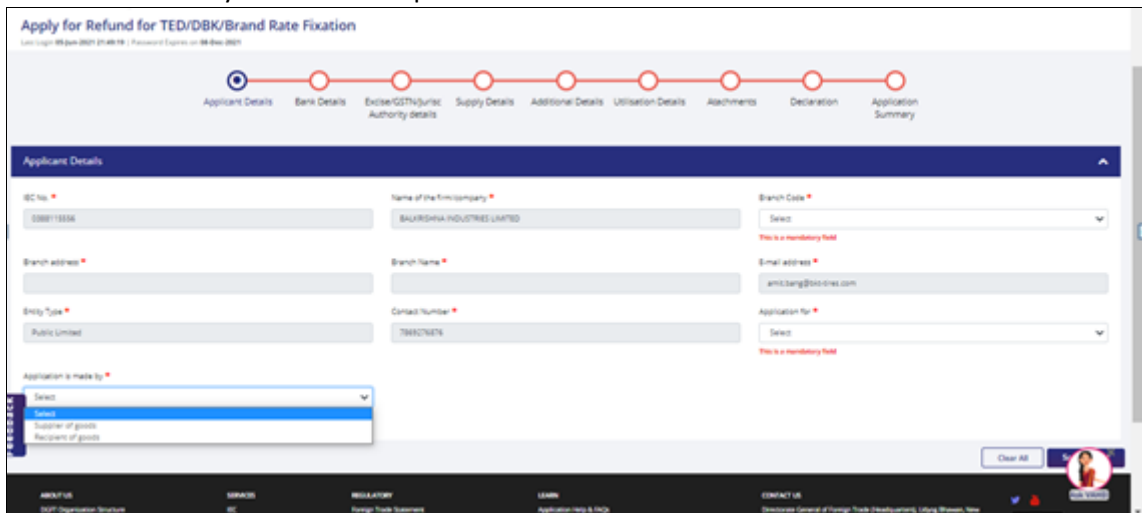


Figure 8: Applicant Details>>Application is made by

- After filling all the details in Applicant Details, Click on Save & Next button to proceed further to the next page

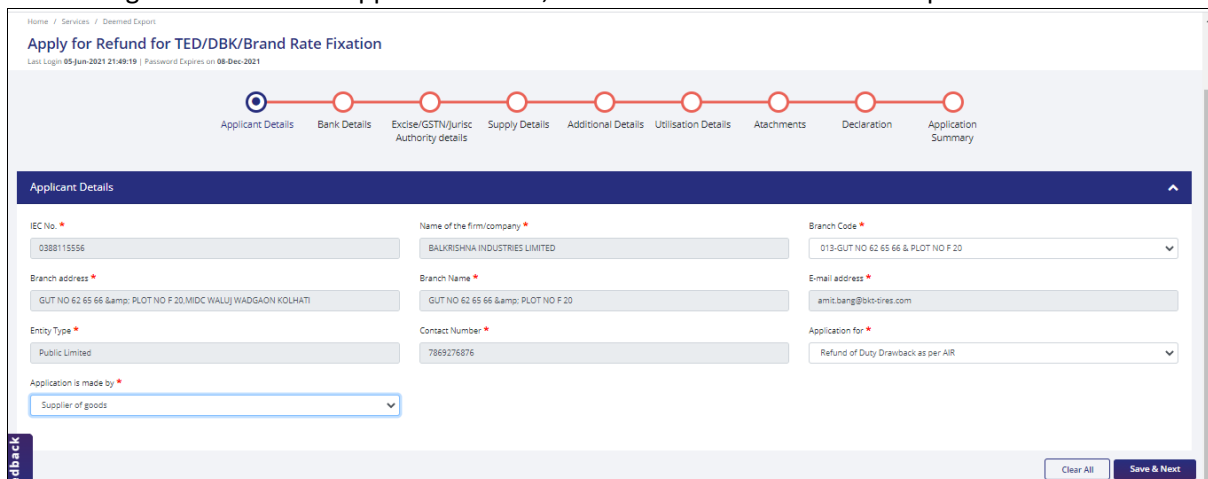


Figure 9: Applicant Details---After user fills all the details

6. Select the Bank Details

- System will display all the PFMS validated Bank details.

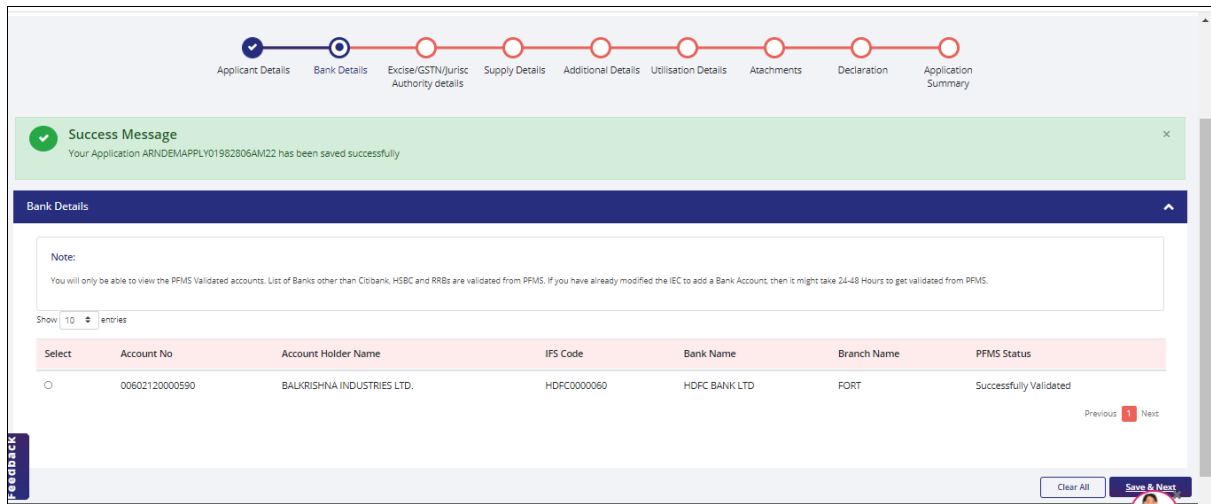


Figure 10: Bank Details Screen

- In case, user may not select any of the bank account number and clicks on save & next, System will display an error message.

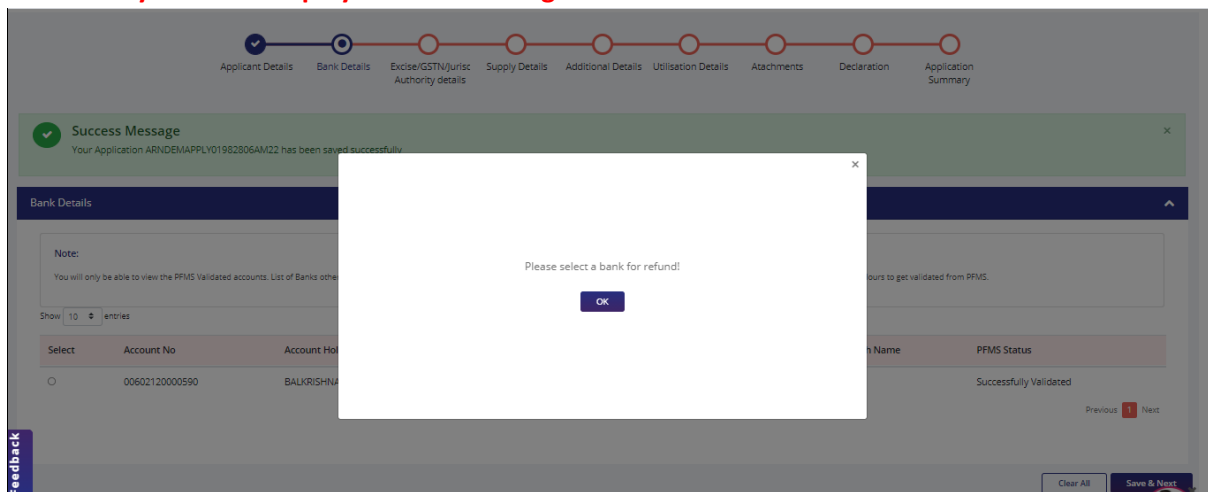


Figure 11: Bank Details>>Error Message

- User has to select at least 1 bank account number and Click on Save & Next button to proceed further to the next page

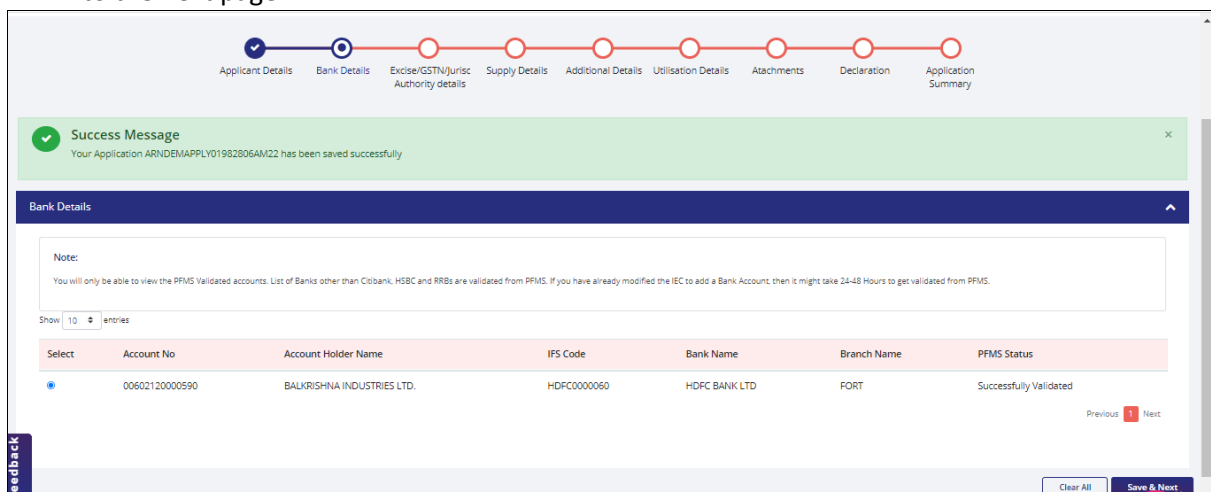


Figure 12: Bank Details with selected bank account number

7. Fill Excise/GSTN/Jurisdictional Authority Details

- **Applying for Duty Drawback or Brand Rate Fixation** >> system will displays The Excise/GSTN Authority grid.

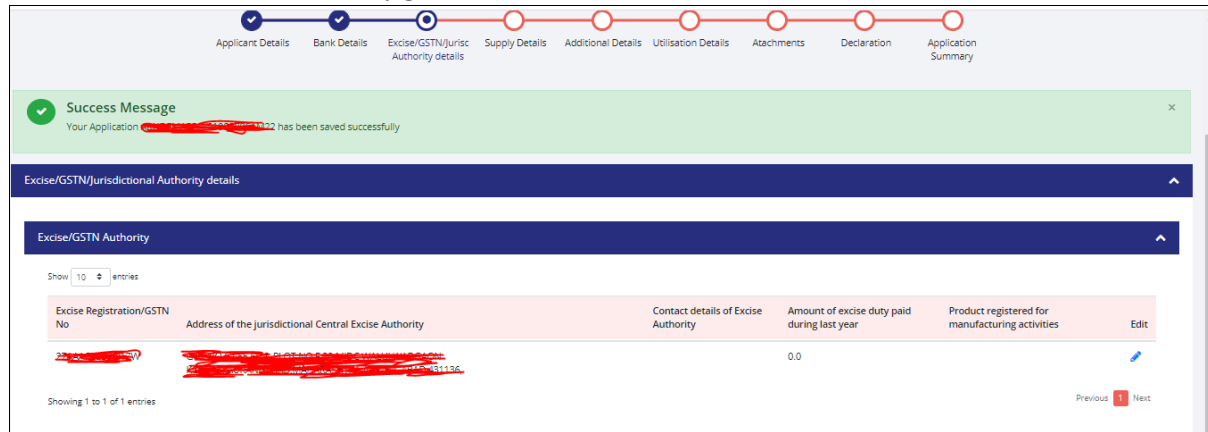


Figure 13: Applying for Duty Drawback or Brand Rate Fixation >>Excise/GSTN Authority Screen

- **Applying for Duty Drawback or Brand Rate Fixation**>> Clicks on edit icon and update the amount of excise and product registered. Clicks on Update Details button.

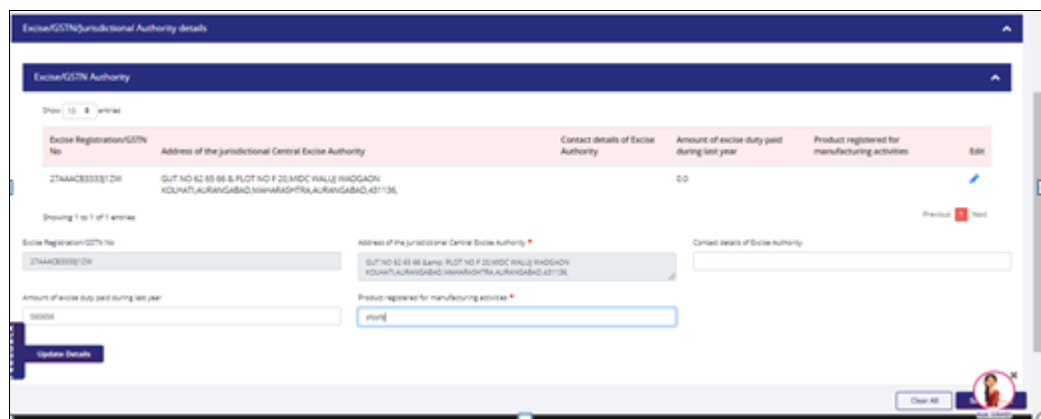


Figure 14: Applying for Duty Drawback or Brand Rate Fixation>>Updating the Excise/GSTN Authority Details Screen

- **Applying for Duty Drawback or Brand Rate Fixation**>> After updating the Excise/GSTN Authority , system will displays the table grid with updated details.

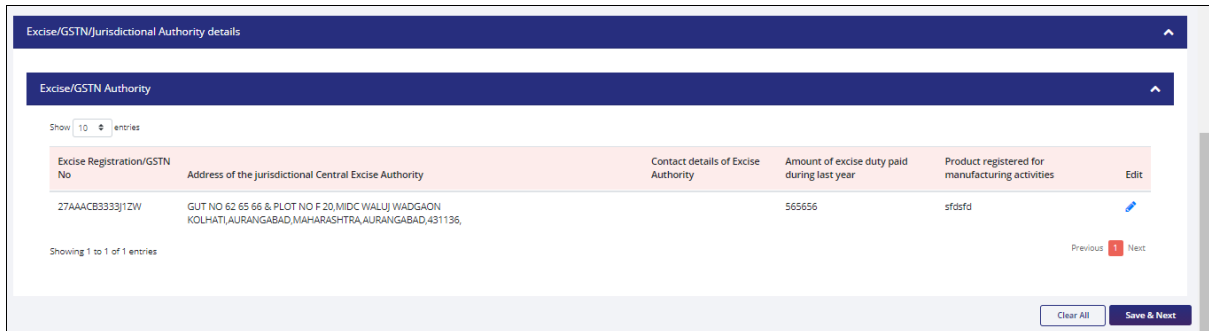


Figure 15: Applying for Duty Drawback or Brand Rate Fixation>>After Updating the Excise/GSTN Authority Details Screen

- **Note: Applying for Duty Drawback or Brand Rate Fixation**>> If user would not update the amount of excise and product registered, after clicking on save & next button, system will displays an error Message “Please Add Amount of excise duty paid during last year And Product registered for manufacturing activities”

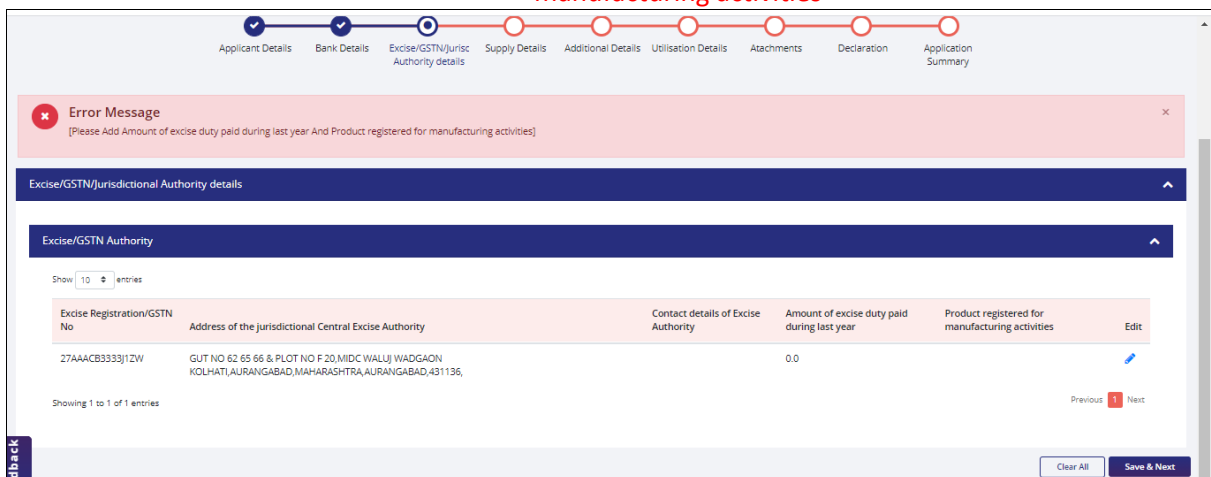


Figure 16: Applying for Duty Drawback or Brand Rate Fixation>>Error Message Screen

- **Applying for TED**>> System will displays the jurisdictional Customs Authority Details

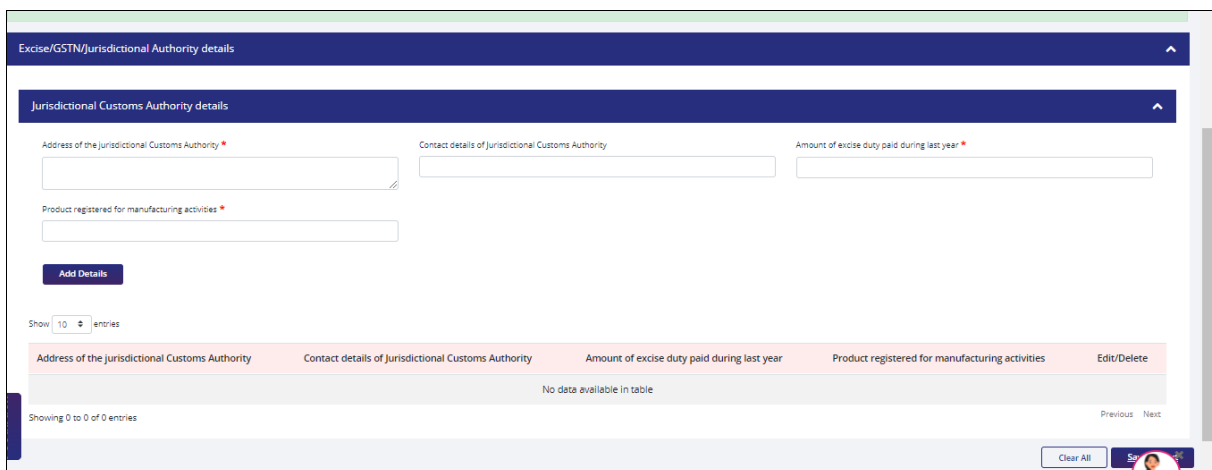


Figure 17: Applying for TED>>Jurisdictional Customs Authority Details Screen

- **Applying for TED>>** fill the Jurisdictional Customs Authority details and click on add details. User can add the multiple jurisdictional details

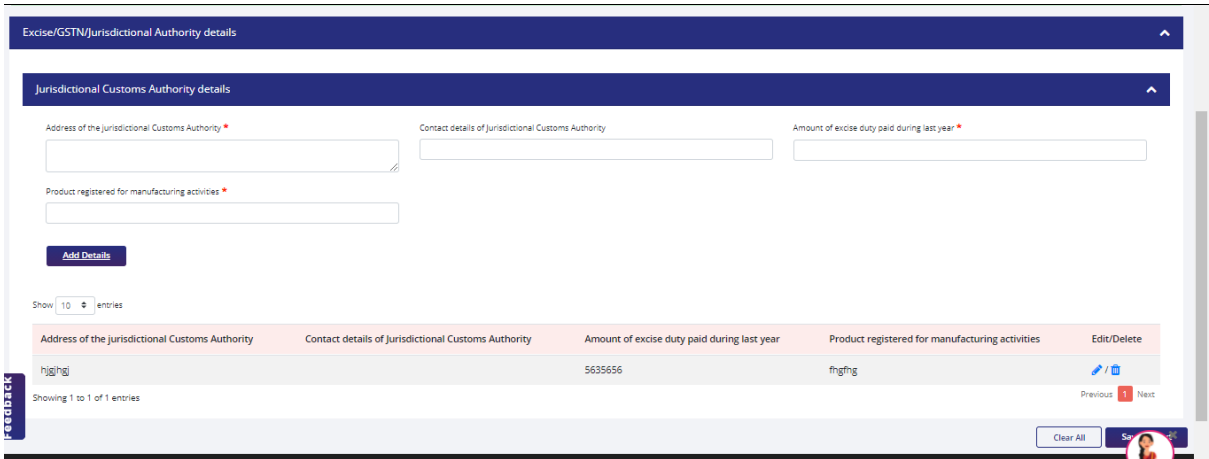


Figure 18: Applying for TED>> After adding the Jurisdictional Customs screen

- Once user fills the Excise/GSTN/Jurisdictional Authority details and Click on Save & Next button to proceed further to the next page

8. **Fill the Supply Details**

- **Description of Good Details---** User has to clicks on add manually hyperlink

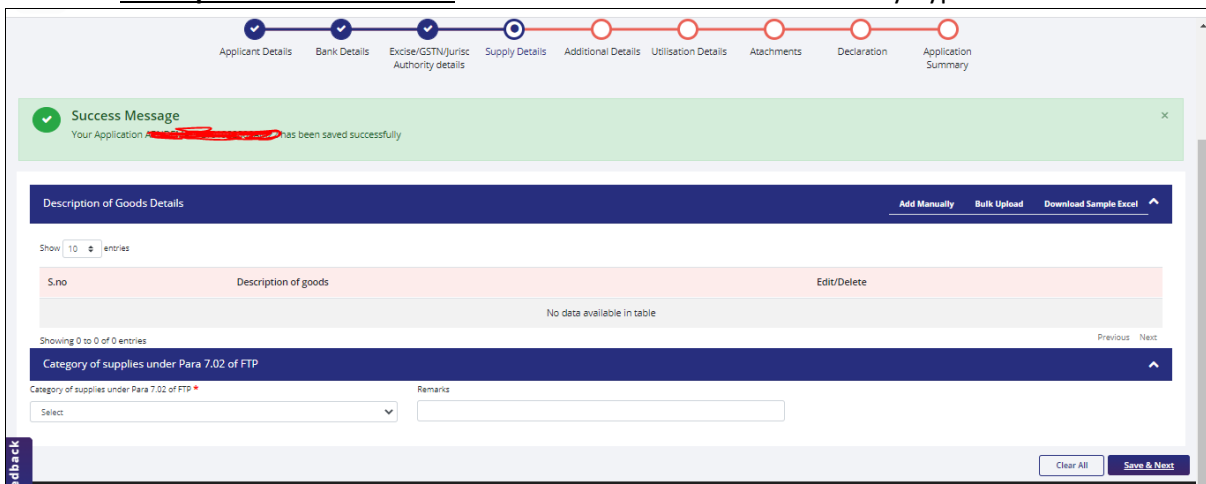


Figure 19: Supply Details Screen

- **Description of Good Details-----** provide the goods description and clicks on add details.

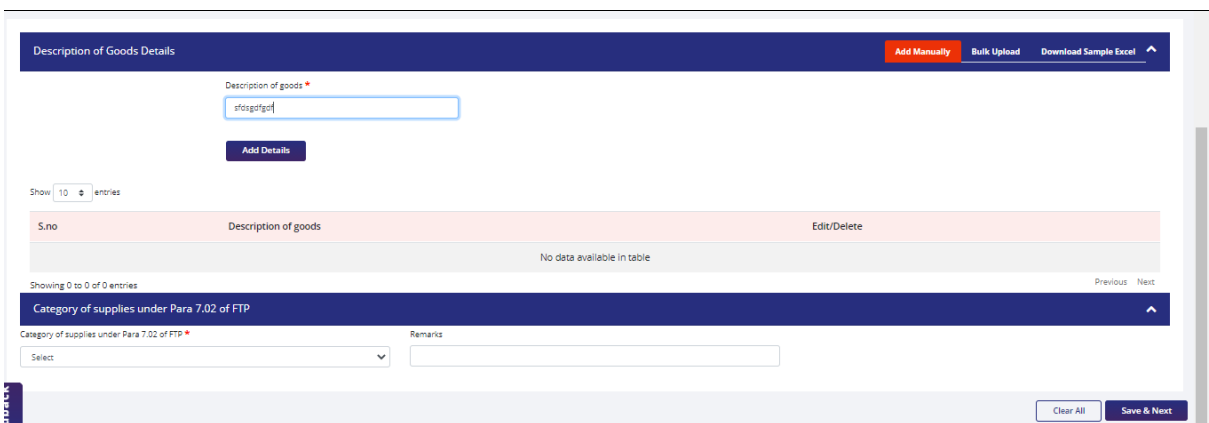


Figure 20: Supply Details>>Description of Goods Details Screen

- **Category of supplies under Para 7.02 of FTP--- Supply By Manufacturer**

If user selects the supply by manufacturer, then select supply by manufacturer from the dropdown.

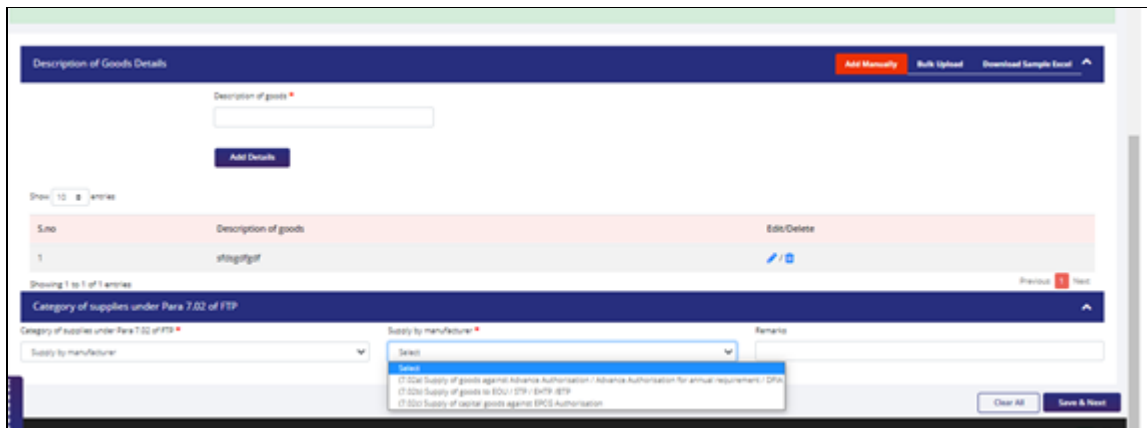


Figure 21: Suuply Details >> Category of Supplies under Para 7.02 of FTP Screen

- **Category of supplies under supplies Para 7.02 of FTP--- Supply by Main/Sub Contractor**

If user selects the supply by main/sub contractors as category of supply, then select supply by Main/sub contactors from the dropdown

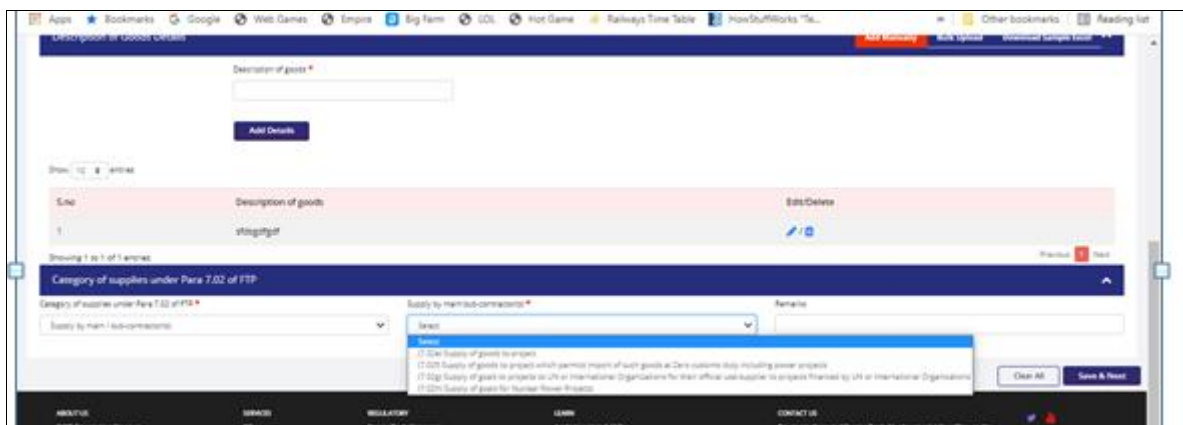


Figure 22: Supply Details >> Category of Supplies under Para 7.02 of FTP >> Supply by main/sub Contractors

- **Applying for TED:-** System will display one extra grid as Refund of Terminal Excise Duty.

Note:- Applicant can add multiple Refund of TED details.

Quantum of TED should be more than Net Claim Amount

Description of Goods Details Add Manually Bulk Upload Download Sample Excel

Show 10 entries

S.no	Description of goods	Edit/Delete
No data available in table		

Showing 0 to 0 of 0 entries Previous Next

Category of supplies under Para 7.02 of FTP

Category of supplies under Para 7.02 of FTP Remarks

Select

Refund of Terminal Excise duty Add Manually Bulk Upload Download Sample Excel

Show 10 entries

S.No	Invoice No	Invoice Date	Supply	Payment	Description of item(s) of supply	Quantity	Quantum of TED	Late cut, if any	Net claim	Edit/Delete
No data available in table										

Showing 0 to 0 of 0 entries Previous Next

Total Net Claim

Ask VAHEI

Figure 23: Supply Details Screen if applicant applying for TED

Refund of Terminal Excise duty Add Manually Bulk Upload Download Sample Excel

Invoice No Invoice Date Date of Supply

Date of Payment Description of item(s) of supply Quantity

Quantum of TED Late cut, if any(%) Net Claim

Show 10 entries

S.No	Invoice No	Invoice Date	Supply	Payment	Description of item(s) of supply	Quantity	Quantum of TED	Late cut, if any	Net claim	Edit/Delete
1	565656	13/07/2021	12/07/2021	12/07/2021	sfssdsd	5656	565989	2	6567	

Showing 1 to 1 of 1 entries Previous Next

Total Net Claim

Ask VAHEI

Figure 24: Filled Supply Details Screen for applying TED

- After filling the descriptions of goods and category of supplies, Click on Save & Next button to proceed further to the next page

Description of Goods Details Add Manually Bulk Upload Download Sample Excel

Description of goods

Show 10 entries

S.no	Description of goods	Edit/Delete
1	sfdsdfgdf	

Showing 1 to 1 of 1 entries Previous Next

Category of supplies under Para 7.02 of FTP

Category of supplies under Para 7.02 of FTP Supply by main/sub-contractor(s) Remarks

Supply by main / sub-contractor(s)

Figure 23: Filled details in Supply Details Screen

9. Additional Details

- **DBK 1 statement :-** Clicks on Add manually and fill all the mandatory details
User can add multiple DBK 1 details.

Figure 24: Additional Details >> DBK 1 statement Screen

Figure 25: Additional Details>> Filled DBK 1 statement Screen

- **DBK 2 statement:** select the DBK 1 serial number , fill the DBK 2 details againts it.

Figure 26: Additional Details>> DBK 2 Statement

- System will provide 2 options to the user –source of imports
 - i. Imports made from country
 - ii. Imports made from supplier

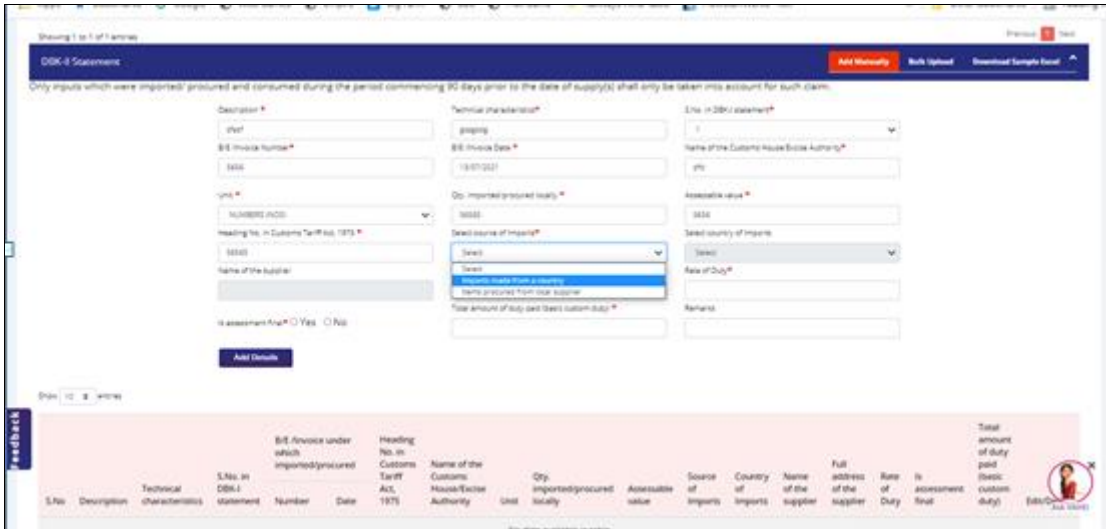


Figure 27: Additional Details>> DBK 2 Statement >> Source of Import Screen

- If user selects the source of imports as country then system will make enable the country of import field. Else, system will make name of the supplier and address of supplier fields enabled post selection of source of imports from supplier.

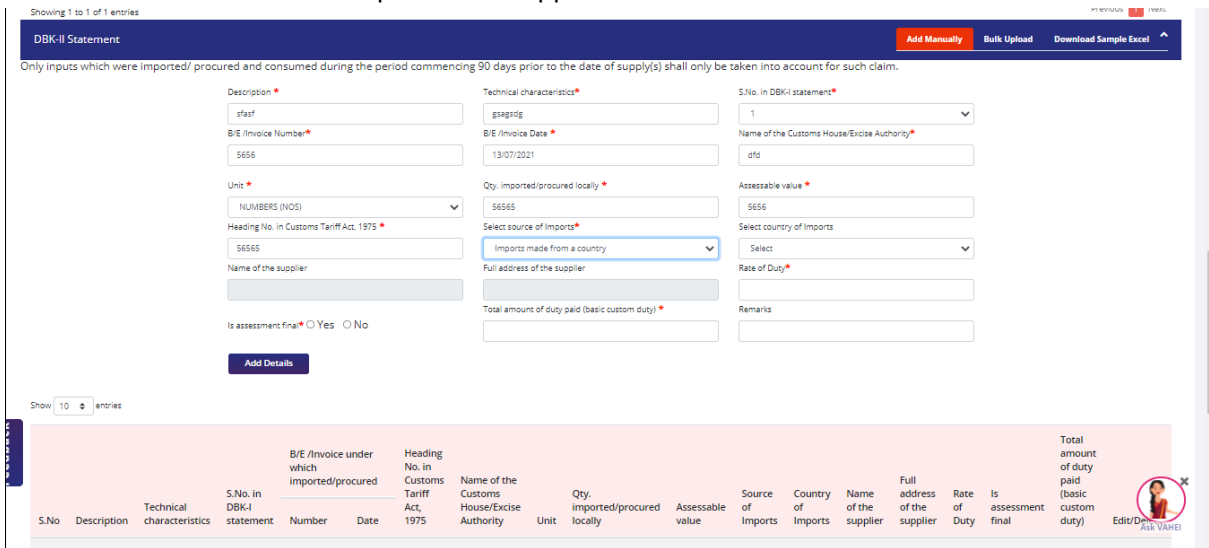


Figure 28: Additional Details>> DBK 2 Statement >> Source of Import from Country >> Country of imports Screen

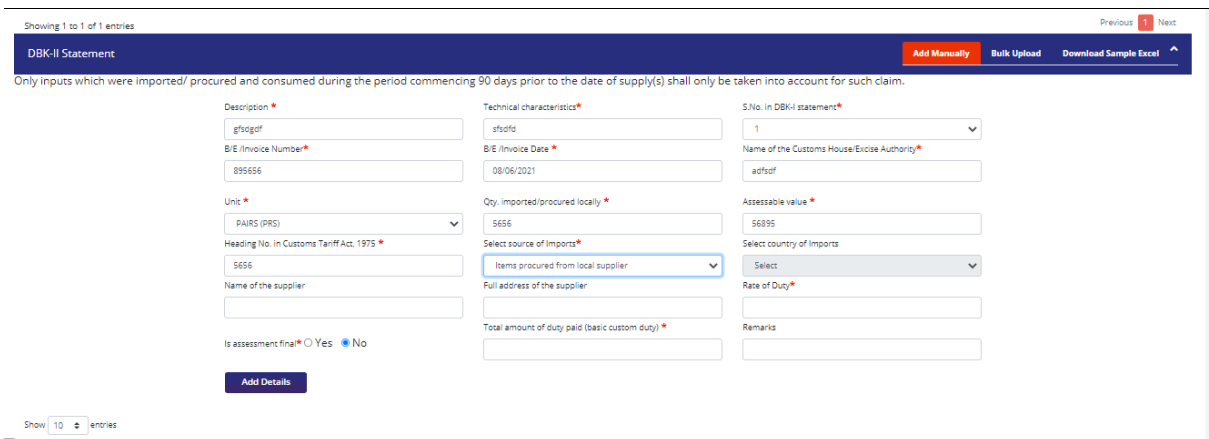


Figure 28: Additional Details>> DBK 2 Statement >> Source of Import from supplier Screen

- User has to fill the DBK 2 statement and clicks on add button

S.No	Description	Technical characteristics	S.No. in DBK-I statement	B/E/Invoice under which imported/procured		Heading No. in Customs Tariff Act, 1975	Name of the Customs House/Excise Authority	Unit	Qty. imported/procured locally	Assessable value	Source of Imports	Country of Imports	Name of the supplier	Full address of the supplier	Rate of Duty	Is assessment final	Total amount of duty paid (basic custom duty)	Edit/De
1	sfsdf	gsagsdg	1	5656	13/07/2021	56565	dtd	NUMBERS (VOS)	56565	5656	Imports made from a country	ARGENTINA	NA	NA	565656	No	565656	
2	gfsdgdf	sfsdf	1	895656	08/06/2021	5656	edtsdf	PAIRS (PRS)	5656	56895	Items procured from local supplier	NA	aSFSa	SFSFDS	5656	Yes	565656	

Figure 29: Additional Details>> DBK 2 with multiple serial number data

- Additional Details Radio Questions ---user has to select any of the radio button

Figure 30: Additional Details Screen

- If user selects the yes radio button against the export obligations to an authorisation holder against invalidation letter, the system will ask one more question that authorisation precured locally ?

Figure 31: Additional Details Screen >> Yes for authorisation holder against invalidation letter

- User select yes for authorised precured locally, system will ask the authorisation number

Figure 32: Additional Details Screen>> Authorisation Number

- After choosing all the yes/no options, user Click on Save & Next button to proceed further to the next page

10. Utilisation Details

- The items of import and items of export data would come prefilled from bill repository for the respective license number , if User selects the yes options against
 - i. the export obligations to an authorisation holder against invalidation letter
 - ii. authorised precured locally
 - iii. provide license number

The screenshot shows the 'Utilisation Details' screen. At the top, a progress bar indicates the current step is 'Utilisation Details'. A green success message states: 'Your Application [redacted] has been saved successfully'. Below this, there are two main sections: 'Items of Import' and 'Items of Export'. Both sections show empty tables with headers for various details like ITC (HS) Code, Description, Quantity, UOM, Bill of Entry No./GST Invoice No./Invoice No., Bill of Entry Date/GST Invoice Date/Invoice Date, Supply Date, Invoice Serial No., and CIF value of import/deemed imports (in INR). The 'Items of Export' table also includes headers for Type of Export, Shipping Bill No./ Bill of Export, Port code of registration, Invoice No., Invoice Date, Invoice S. No., FOB Value/FOR Value (in FC), and FC Code. A 'Feedback' button is visible on the left side.

Figure 33 : Utilisation Details Screen

11. Attachments

- Select the Attachment Type and can add remarks if required. Click on Upload attachments button to add attachment and remarks to the grid as mentioned below
- The applicant has to upload the mandatory attachment as per the application he is applying for :

The screenshot shows the 'Attachments' screen. It features an 'Attachment Type' dropdown menu (currently set to 'Please select'), a 'Remark' text field, and a file upload area with a dashed border and a 'Click or Drag and Drop file to upload' instruction. Below the upload area, it states 'Uploaded Size: 0.00 MB' and 'Note: Maximum 5 Attachment of 5 MB Allowed (Only pdf,jpg are allowed)'. To the right, there is an 'Uploaded Document List' table with columns for Attachment Type, Remark, View/Add More Attachments, and Delete. The table contains two entries: 'ANF-7A and its Annexures' and 'Proof of Payments (Appendix 2U or 7D)'. At the bottom, there are 'Upload Attachments', 'Clear All', and 'Save & Next' buttons.

Figure 34: Attachment Screen

- Below are the mandatory attachment as per the application type.

Note:- Applicant has to submit the physical copy of all the documents to their respective RA office
Within 7 days of refund file generation

Application	Attachments	Nature
TED	ANF 7A and its Annexures	Mandatory
	Proof of Payments (Appendix 2U or 7D)	Mandatory
	Project Authority Certificate 7C	Optional
	Copy of Contract	Optional
	Copy of Invalidation Letter/ARO	Optional
	Others	Optional
Duty Drawback	ANF 7A and its Annexures	Mandatory
	Proof of Payments (Appendix 2U or 7D)	Mandatory
	Project Authority Certificate 7C	Optional
	Copy of Contract	Optional
	Copy of Invalidation Letter/ARO	Optional
	Others	Optional
Brand Rate Fixation	ANF 7A and its Annexures	Mandatory
	Appendix 7E	Mandatory
	Others	Optional

12. Declaration

Declaration

- I/We hereby certify that:
 - The entity for whom the application has been made have not been penalized/have been penalized under any of the following Acts (as amended from time to time) in the last five years:
 - The Customs Act, 1962,
 - The Central Excise Act, 1944,
 - Foreign Trade (Development & Regulation) Act 1992, and
 - The Foreign Exchange Management Act, 1999;
 - The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - The GST Acts
 - SEZ Acts and Rules
 - None of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;
 - Neither the Registered Office of the company / Head Office of the firm / nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
 - I/We hereby certify that foreign exchange earned on account of services rendered from India alone in terms of Para 9.51(i) and Para 9.51(ii) of FTP has taken into account for this application under SEIS as per Para 3.08(a) of FTP 2015-20.
 - I hereby declare that there is no supply of service by unit located in DTA to SEZ unit as provided in Policy Circular No. 1, dated 11.06.2015
 - I hereby declare that my main line of business is services and therefore SEPC RCMC is being submitted with this application. Or I hereby declare that my main line of business is not services and therefore RCMC from has been submitted with this application.
 - I hereby declare that foreign exchange earned against services are exclusive of taxes paid to Central/State government as per Trade Notice 11 dt: 21.07.2016 of DGFT.
 - I hereby declare that I have perused the Ineligible categories as per Para 3.09 of FTP 2015-20 and the Annexure to Appendix 3D updated from time to time , and I declare that no service for which a claim has been filed under this application is covered under any of these ineligible categories.
 - I hereby declare that no claim under this SEIS pertains to Transfer of export performance, which not permitted under Para 3.17 of FTP, 2015-20.
 - I have gone through Appendix 3D and the Central Product Classification provisional list (as updated from time to time) and the services for which SEIS claim is being made fall under the Codes as mentioned in Appendix 3D.
 - I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures
 - I/We hereby declare that the particulars and the statements made in this application are true and correct to the and nothing has been concealed or withheld there ANF 3B from.I/We fully understand that if any information furnished in the application

Figure 35: Declaration Instructions

- Read all the instructions carefully , Accept the declaration by selecting the check box a. Click on Save & Next button to proceed further to the next page

I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* Date*

User Details
(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name Designation

Email Mobile

Office Address

Residential Address

Figure 36: Decalartion Screen

13. Application Summary

- Application summary for all the input fields entered will be shown and user can download the summary in pdf format by clicking on Print Summary button

The screenshot displays the 'Application Summary' page. It is divided into two main sections: 'Applicant Details' and 'Bank Details'. A 'Print Summary' button is located in the top right corner.

Applicant Details:

IEC No. 0388115556	Name of the firm/company BALKRISHNA INDUSTRIES LIMITED	Branch Code 013-GUT NO 62 65 66 & PLOT NO F 20
Branch address GUT NO 62 65 66 & PLOT NO F 20, MIDC WALUJ WADGAON KOLHATI	Branch Name GUT NO 62 65 66 & PLOT NO F 20	Branch Name amit.bang@bik-tires.com
Entity Type Public Limited	Contact Number 7869276876	Application for Refund of Duty Drawback as per AIR
Application is made by Supplier of goods		

Bank Details:

Account Number 00602120000590	Account Holder Name BALKRISHNA INDUSTRIES LTD.	IFS Code HDFC0000060
Name Of Bank HDFC BANK LTD	Address Of Bank PORT	PFMS Status Successfully Validated

Declaration Section:

- I have gone through Appendix 3D and the Central Product Classification provisional list (as updated from time to time) and the services for which SEIS claim is being made fall under the Codes as mentioned in Appendix 3D.
- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures
- I/We hereby declare that the particulars and the statements made in this application are true and correct to the and nothing has been concealed or withheld there ANF 3B from I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted. In case of ineligible claim / over claim, I shall be obligation to refund ineligible claim / over claim in electronic mode/ any other permitted mode of payment with interest at the rate with interest at the rate prescribed under section 28 A A of The Customs Act 1962, from the date of issue of scrip in the relevant Head of Account of Customs within one month. I understand that I shall also be under obligation to surrender the scrip whether partially utilized or fully unutilized, at any stage, if asked to do so by the DGFT.
- I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

You have ticked the box as acceptance of declaration/ undertaking details.

Place : MAHARASHTRA Date : 06/08/2021
 Name : [Redacted] Designation : [Redacted]
 Email : [Redacted] Mobile : [Redacted]
 Office Address : [Redacted]
 Residential Address : [Redacted]

Submit

Figure 37: Application Summary

14. File Number Generation

- After E-sign the application, click on submit button and application is successfully submitted to respective RA office

The screenshot shows the 'Track Application Status' page. A modal window titled 'Acknowledgement' is displayed in the center, indicating successful application submission.

Acknowledgement

You have successfully applied for Deemed Export
Your File no is: DLICOMMSUB00067825AM22

The background page shows a search interface with fields for 'Type of scheme', 'Type of sub scheme', and 'Status'. A search button is visible on the right.

Figure 38: File Generated

5. View and Track Status

User can track the status of the submitted application.

1. Click on My Dashboard >> Submitted application

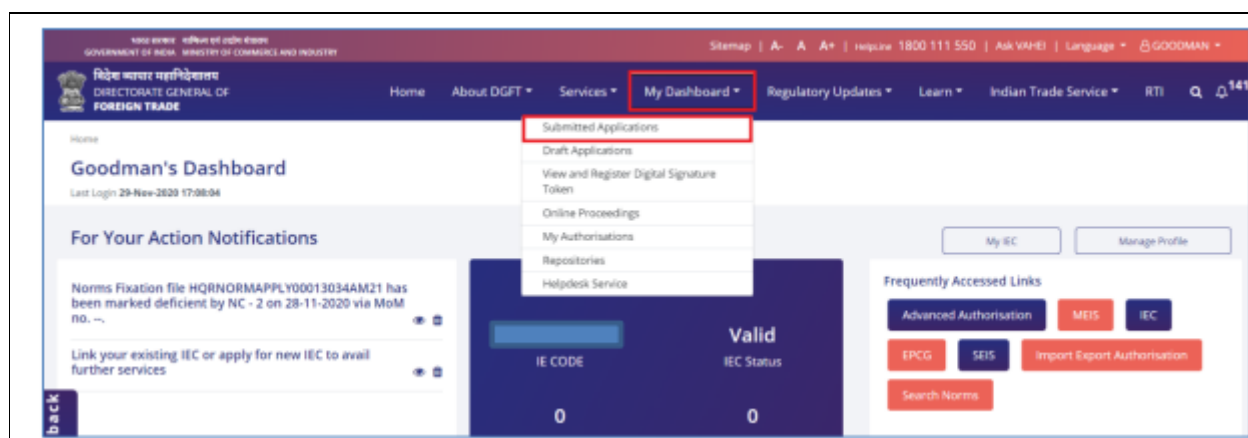


Figure 39: View and Track status

2. On Click of submitted application below mentioned screen will appear

Figure 40: Track Application status

3. User can search the application with the below mentioned search parameters

- **Type of Scheme:** User will select the Type of Scheme as Deemed Exports
- **Type of sub Scheme:** Apply for Refund
- **From and to date:** User can search the application by through date range.
- **Application number:** User can search file with application number available
- **File number:** User can search file with the valid File number

4. User need to enter the mandatory field to check the file details

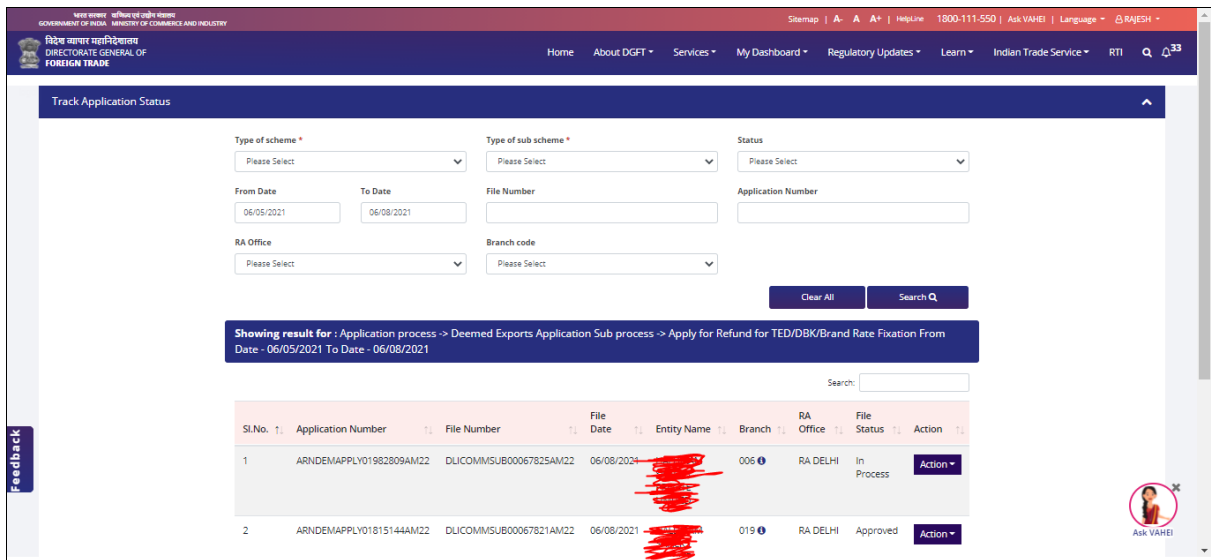


Figure 41: File details

5. Click on Action button to view the various File details

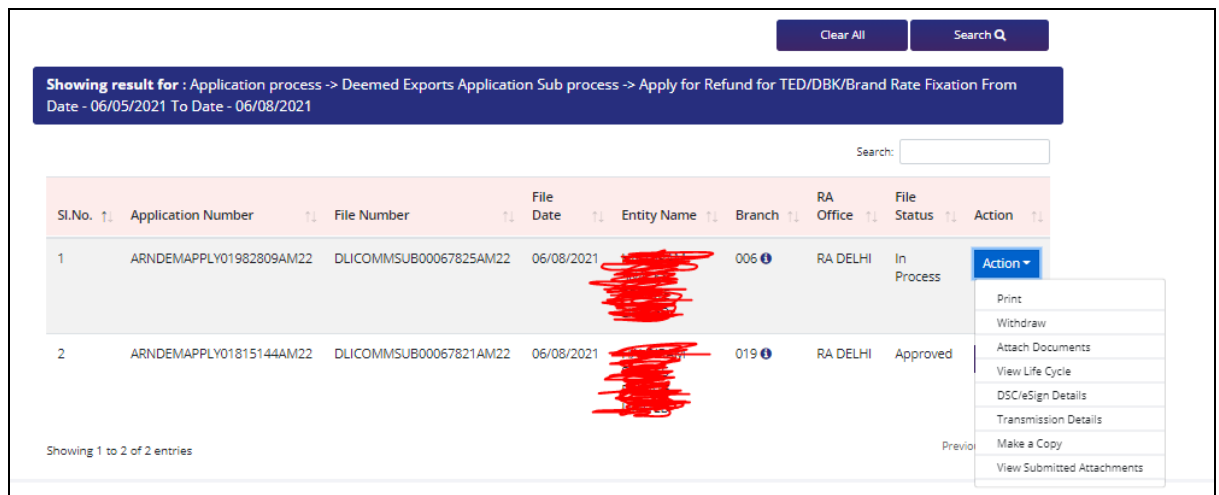


Figure 42: Action button details>> In- Process Status File

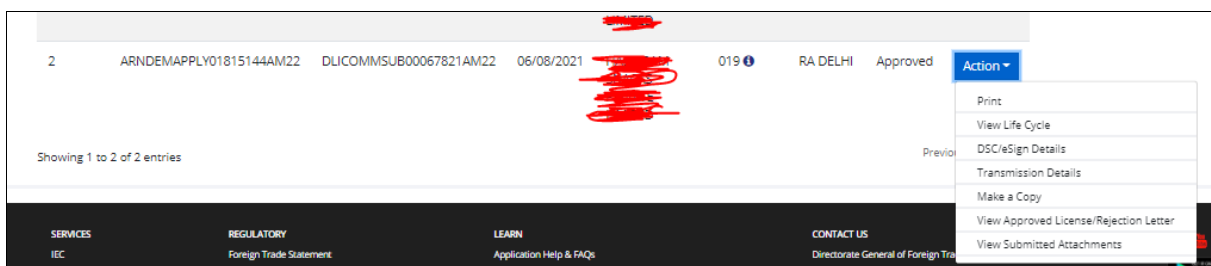


Figure 43: Action button details>> Approved Status File

6. **Print:** To print the submitted application

7. **Attach Documents:** User can attach extra documents for the submitted application, if the request is in 'In progress' status.



Figure 44: Attach Document

- 8. **View Life Cycle:** To check the Action taken on your submitted application. Example, to track which action is taken when and by whom.
- 9. **DSC/e-sign Details:** To check the DSC and e-sign details.
- 10. **View Approved/Rejected Letter:** In case the status of the request is 'Approved/Rejected', then user can check and download the approved/rejected letter.

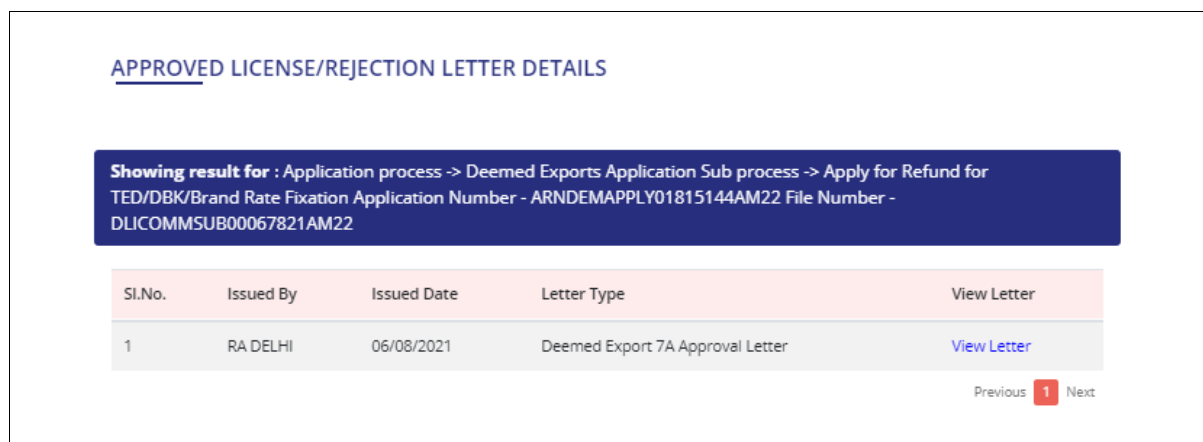


Figure 45: View Letter Screen

- 11. **Withdraw:** If the submitted request is still in 'In Progress' state then, applicant has an option to submit another request for withdraw the application.

Note: Withdrawn action is not auto approved, request will be submitted to concerned DGFT officer and accordingly action will be taken by them.

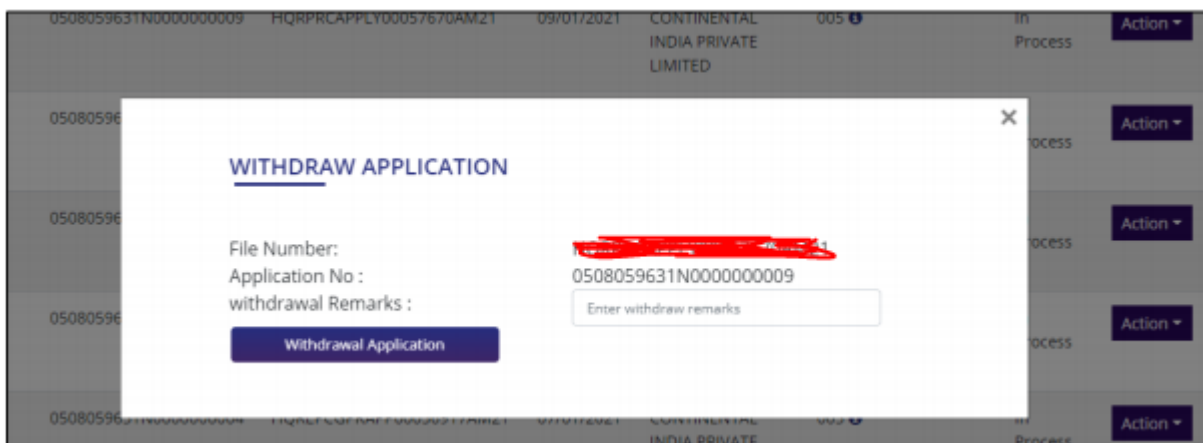
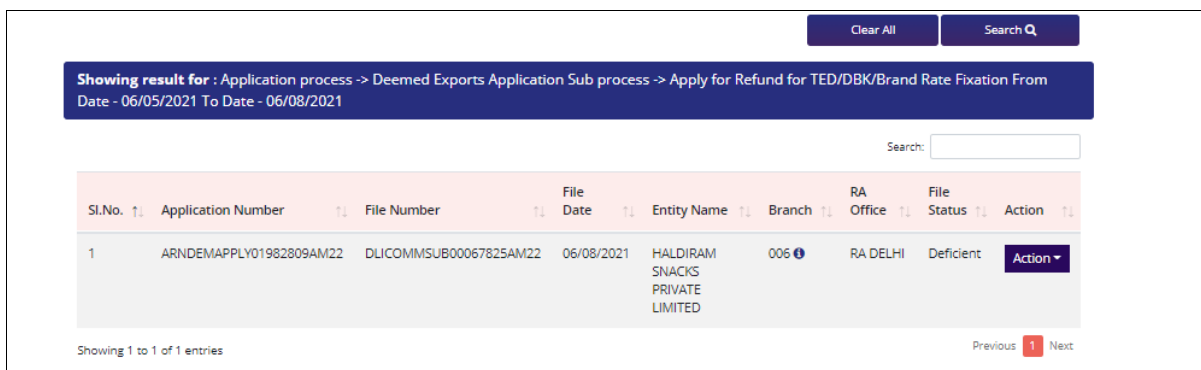


Figure 45: Withdraw File

12. Respond to Deficiency: This option will be available only when the status of the application is 'Deficient'. Applicant will be able to check the Deficiency details like Deficiency issue date, Deficiency letter, Remarks and user can respond to this deficiency by clicking on respond to deficiency button. User can respond to deficiency in two ways:

A. With amendment : User will amend the application with attachment and adding additional remarks

- Click on Actions Button



- Click on Respond to Deficiency

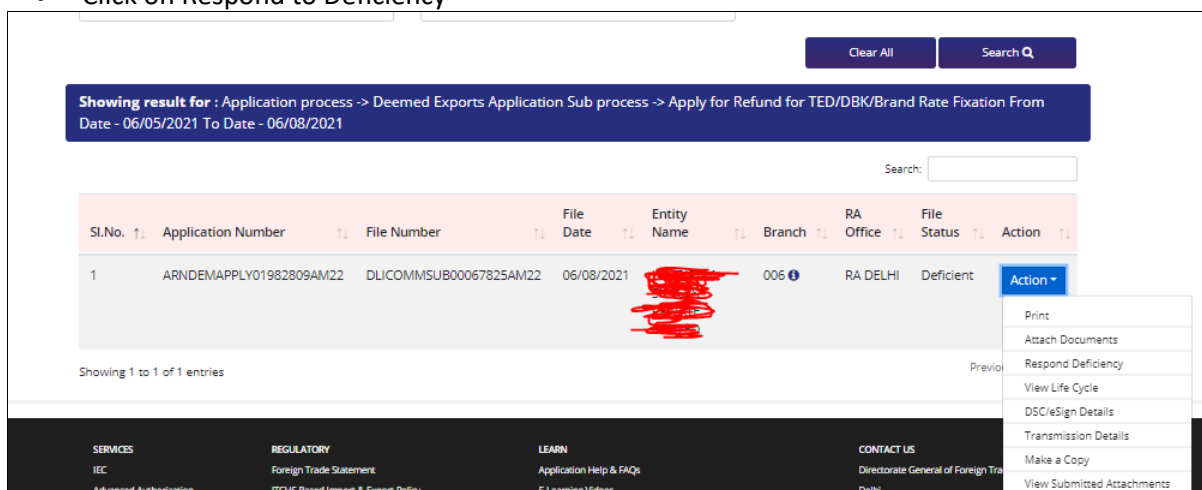
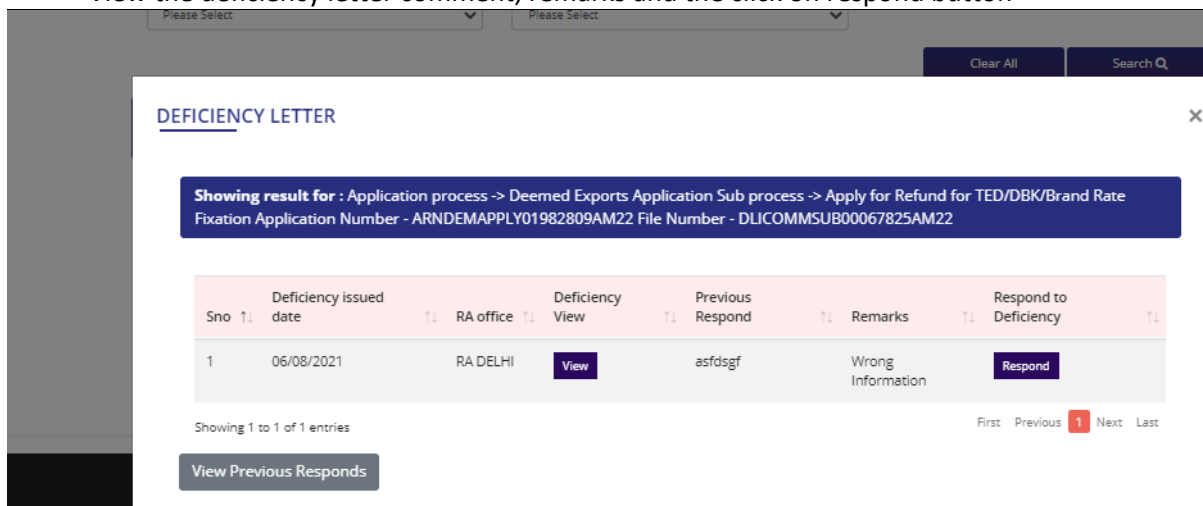
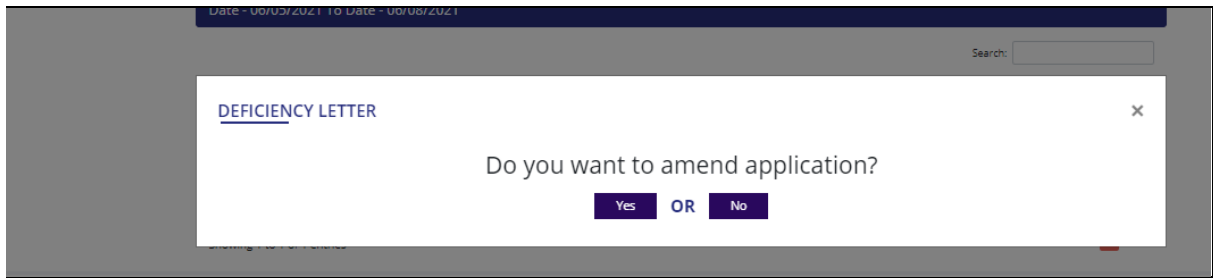


Figure 46: Respond to Deficiency Action

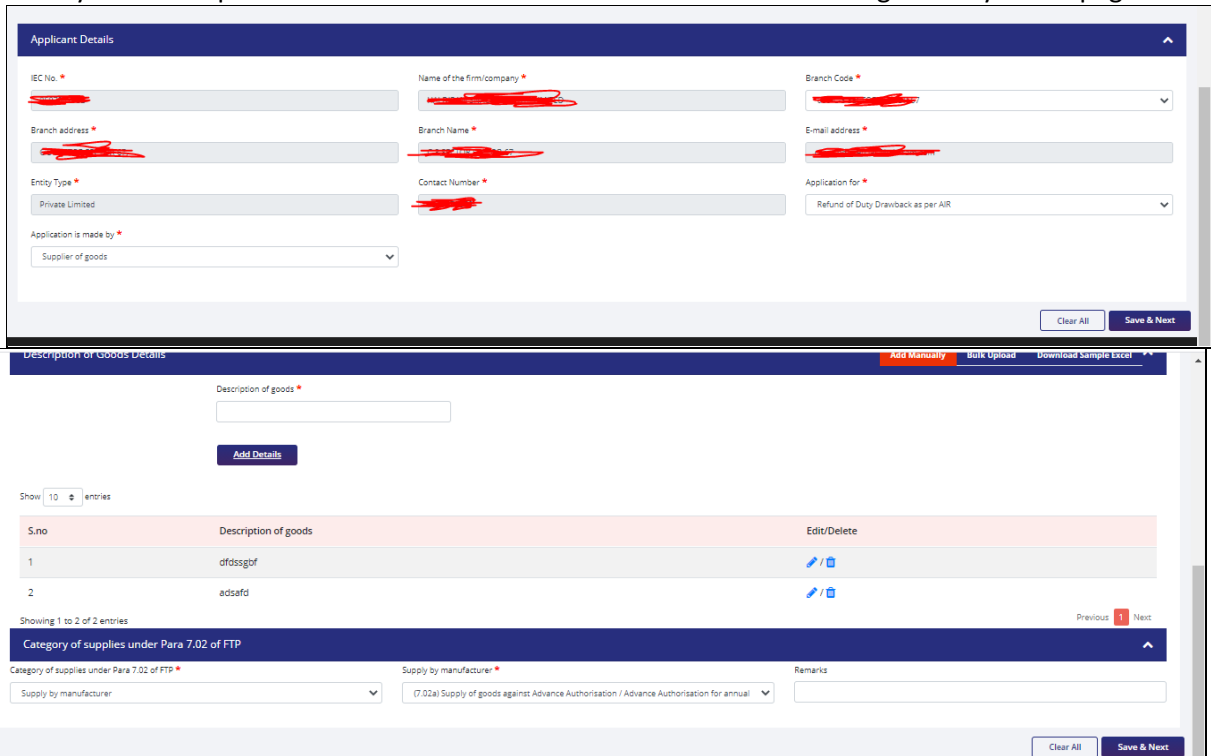
- View the deficiency letter comment, remarks and the click on respond button



- Click on yes to amend the application



- System will open the file with all saved date and user can make changes in any of the page



- In application summary page>> enter the remarks and click on sign button. System will display the success message



Figure 47: Submitting the deficiency response in CP

B. With No Amendment: In this, user has to click on yes button and upload the attachment.

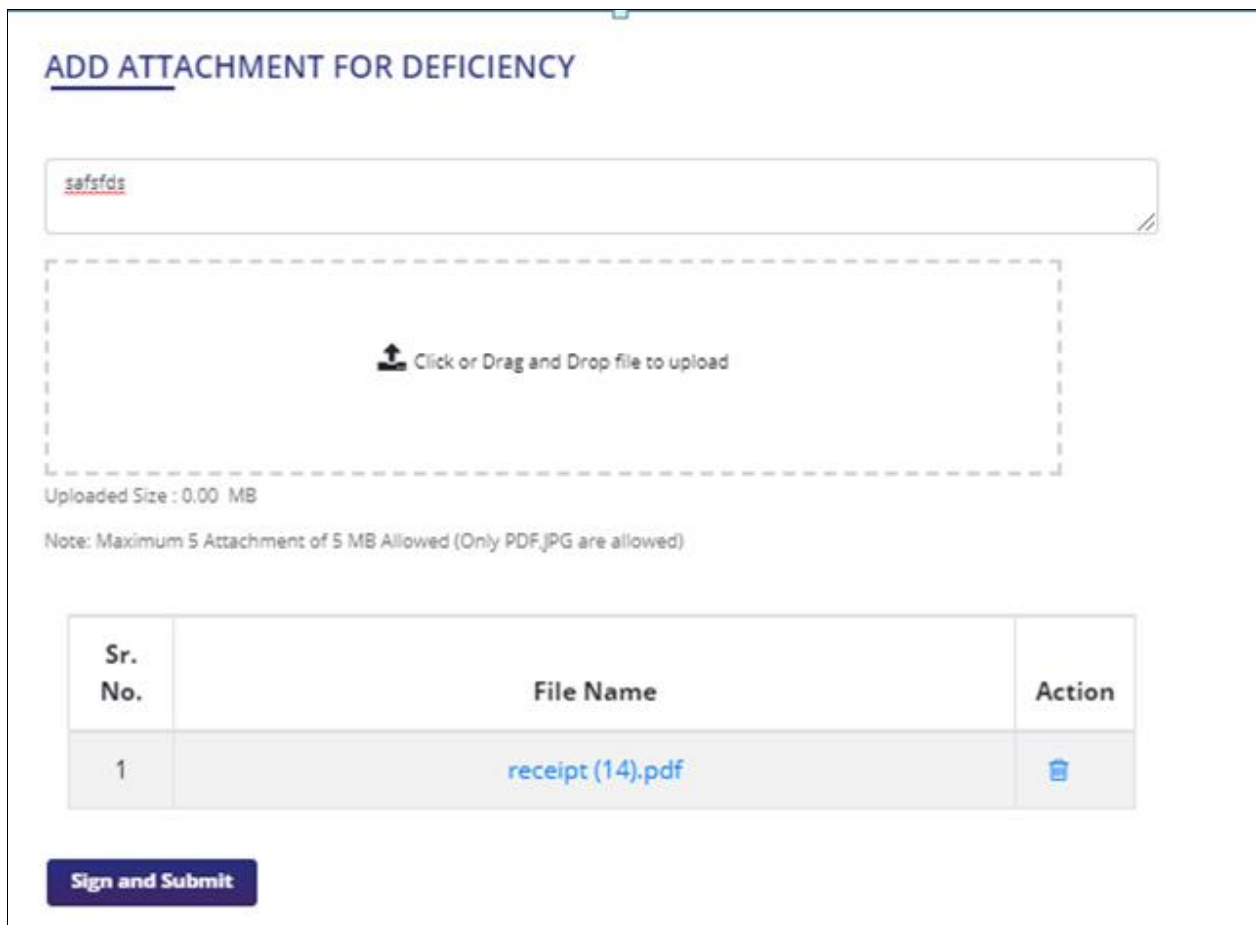
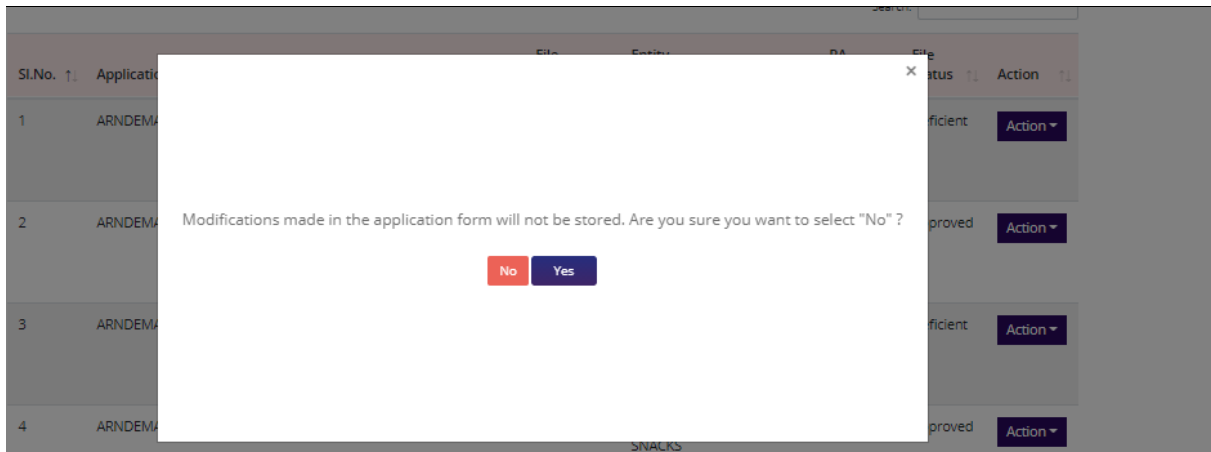


Figure 48: Respond to deficiency with No amendment, only upload attachment

6. List of Abbreviations

The following abbreviations have been used in the document.

Table 1: Abbreviations

Abbreviation	Expanded Form
ANF	Aayaat Niryaat Form
DGFT	Directorate General of Foreign Trade
DSC	Digital Signature Certificate
EHTP	Electronic Hardware Technology Park
EOU	Export Oriented Units
GST	Goods and Service Tax
GSTIN	Goods and Service Tax Identification Number
IEC	Importer Exporter Code
PFMS	Public Financial Management System
TED	Terminal Excise Duty
DBK	Duty Drawback